

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated, Shillong the 7th May, 2015.

No. LJ(A) 77/2000/Pt./97 – For the purpose of the Rules for the Administration of Justice and Police in the Khasi and Jaintia Hills, 1937 and of the Khasi Syiemship (Administration of Justice) Order, 1950, read with paragraph 5 of the Sixth Schedule of the Constitution, the Governor of Meghalaya, with the approval of the Hon'ble High Court of Meghalaya, is pleased to appoint Shri B. Joshi, Chief Judicial Magistrate as the Assistant to Deputy Commissioner, Ri Bhoi District and further under rule 17 and paragraph 4(2) of the aforesaid rules and orders, invest him with the powers of the Judicial Magistrate of the First Class as defined in the Code of Criminal Procedure, 1973 within the Ri Bhoi District with effect from the date of joining.

This supersedes all earlier notification's issued under aforesaid provisions within Ri Bhoi District.


(L.M. Sangma)

Secretary to the Government of Meghalaya,
Law Department.

Memo. No. LJ(A) 77/2000/Pt./97-A

Dated, Shillong the 7th May, 2015.

Copy to :-

1. P.S. to Chief Minister for information of Hon'ble Chief Minister.
2. P.S. to Deputy Chief Minister, Law for information of Hon'ble Deputy Chief Minister.
3. The Advocate General, Meghalaya.
4. The Additional Advocate General's, Meghalaya.
5. The Registrar General, High Court of Meghalaya, Shillong. This has reference to his notification Memo. No. HCM/II/333/2013/1233-A dated 06.05.2015.
6. The Accountant General (A&E), Meghalaya, Shillong.
7. District & Sessions Judge, Ri Bhoi District, Nongpoh
8. Smti B. Joshi, Chief Judicial Magistrate and Assistant District & Sessions Judge, Ri Bhoi District, Nongpoh.
9. The Deputy Commissioner, Ri Bhoi District, Nongpoh for favour of information and necessary action.
10. All Deputy Commissioners.
11. The Director General of Police, Meghalaya, Shillong.
12. The Superintendent of Police, Ri Bhoi District, Nongpoh.
13. Government Pleader/Public Prosecutor, Ri Bhoi District, Nongpoh.
14. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
15. Treasury Officer, Nongpoh.
16. Home (Police) Department.
17. Presidents, All Bar Associations, Shillong/ Jowai/ Tura.
18. Personnel (A) Department.
19. Law (B) Department.
20. Personal file of the officer.
21. DEO, Law Department.
22. Guard file.

By Order etc.,



Secretary to the Government of Meghalaya,
Law Department.